

ITEM NO.51

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.14255-14256/2024

(Arising out of impugned final judgment and order dated 03-07-2024 in WA No.949/2024 03-07-2024 in WA No.951/2024 passed by the High Court of Karnataka at Bengaluru)

M/S. POWER SMART MEDIA PVT LTD & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No.143998/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.143999/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.144895/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-07-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Sunil Fernandes, Sr. Adv.
Ms. Mithu Jain, AOR
Ms. Sanchit Garga, Adv.
Ms. Diksha Daddu, Adv.
Ms. Rajshree Chaudhary, Adv.

For Respondent(s) Mr. Naveen C., AOR
Ms. Devi Soumya L., Adv.

Mr. S Nagamuthu, Sr. Adv.
Mr. Naveen Chandrashekhar, Adv.
Mr. Honnappa S, Sr. Adv.
Mr. Mrigank Prabhakar, AOR
Mr. Shreyas Kaushal, Adv.
Mr. Bilal Mansoor, Adv.

Mr. Vikramjit Banerji, ASG
Mr. Amrish Kumar, AOR
Mr. Rajat Nair, Adv.
Mr. Mayank Pandey, Adv.
Mr. Gaurang Bhushan, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Special Leave Petitions on 22 July 2024.
- 2 The interim order passed on 12 July 2024 to continue till the next date of listing.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar